

GOVERNMENT OF RAJASTHAN
Law & Legal Affairs Department
(State Litigation)

No.F.12(03)Raj/Vad/2018

Jaipur, dated. 01-11-2021

CIRCULAR

To articulate the order of even number dated 14/10/2021 pertaining to the revision of fees of the Learned Advocate General and Addl. Advocate General, the following points are hereby clarified :-

1. The bills of appearance fees shall be accompanied by the copy of the order of the Hon'ble High Court of the concerned date for which the appearance fees is being paid. Any bill of appearance fees submitted without the copy of the order shall not be considered for payment.
2. Bills of appearance fees in similar matters shall be submitted collectively (as far as practicable) and not in fragments.

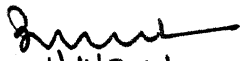
All concerned are requested to follow the above mentioned directives while submitting the fees bills of appearance fees so as to make the process of payment of appearance fees, lucid and prompt.

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(Anupama Rajeev Bijlani)
Secretary, Law

Copy forwarded for information and necessary Action to:-

1. The Secretary to HE Governor of Rajasthan, Jaipur
2. PS to Hon'ble Chief Minister, Rajasthan, Jaipur
3. PS to Hon'ble Law Minister, Rajasthan, Jaipur
4. PS to Hon'ble Chief Secretary, Rajasthan, Jaipur
5. All Principal Secretary/ Secretary/ Special Secretary to the Government of Rajasthan.
6. Advocate General Rajasthan, Jaipur
7. All Addl. Advocate General Rajasthan, Jodhpur/ Jaipur.
8. All the Head of Department, Rajasthan
9. All Joint Legal Remembrancer/ Dy. Legal Remembrancer/ Assistant Legal Remembrancer/ Senior Law Officer/Junior Law Officer of the Law Department.
10. Administrator Litigation Jaipur/Jodhpur
11. All District Magistrates.
12. AAO, Law Department.
- ✓ 13. Programmer Law and Legal Affairs Department.
14. Guard file.


11/11/2021
(Anupama Rajeev Bijlani)
Secretary, Law